IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

(IB-394/ND/2017

In the matter of:

KLA Construction Technologies (P) Ltd

....PETITIONER

Vs

CKG Realty (P) Ltd.

.. RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 14.12.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

: Mr. Swaroop George, Advocate

Mrs. Omana George, Advocate

For the Respondent/Cor. Debtor

ORDER

Learned Counsel for the petitioner is present. Ld. Counsel for the Corporate Debtor is also present and seeks that an additional affidavit may be allowed to be filed explaining the facts about the transaction between the parties prior to the date of issue of Section 8 notice. Ld. Counsel for the petitioner vehemently opposes the filing of additional affidavit from being taken on record. However, the objections raised by the petitioner cannot be accepted as the facts are required to be placed before this Tribunal for its consideration.

Ld. Counsel for the petitioner, if chooses to file response to the additional affidavit, in addition to the rejoinder already filed in relation to the additional affidavit as filed by the Corporate Debtor can file, for which, an opportunity is given. At the request of the parties, post the matter on 16.1.2018.

List on 16.1.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 14.12.2017